

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 196(ND)/2017

IN THE MATTER OF:

M/s. Goldriver Infrastructure Pvt. Ltd.

.... Applicant/petitioner

Vs.

ROC

.... Respondent

Order under Section 252 of the Companies Act, 2016

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :


For the Respondent :

For the ROC/RD (NR) : Shri Manish Raj, Company Prosecutor

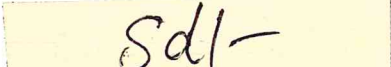
ORDER

Even on the second call post lunch, no one is present in support of the petition.

In the interest of justice, hearing is deferred to 7th September, 2017.



(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT



(DEEPA KRISHAN)
MEMBER(TECHNICAL)

21.08.2017
V. Sethi